

ÍITEM NO.10

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2370/2016
(Arising out of impugned final judgment and order dated 13/10/2015
in FA No. 194/1998 passed by the High Court of Judicature at
Allahabad)

MAHENDRA PRASAD

Petitioner(s)

VERSUS

JAG PATTI DEVI

Respondent(s)

(with office report for direction)

Date : 29/06/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Yogesh Tiwari, Adv.

Mr. Sanjay K. Agrawal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Despite service of notice, none appears for the
respondent. We are not inclined to give more
opportunity.

Post the matter on 04.07.2016.

(Rajni Mukhi)

(Chander Bala)

SR. P.A. COURT MASTER